

(2023) 07 JH CK 0008

In the Jharkhand High Court

Case No : Bail Application No. 5293 Of 2023

Ashutosh Kumar Goutam @ Bablu Kilo @ Bablu Singh @
Ashutosh Goutam

APPELLANT

Vs

State Of Jharkhand

RESPONDENT

Date of Decision : 12-07-2023

Acts Referred:

Indian Penal Code, 1860 — Section 34, 387
Arms Act, 1959 — Section 27

Citation : (2023) 07 JH CK 0008

Hon'ble Judges : Rajesh Kumar, J

Bench : Single Bench

Advocate : R.S.Mazumdar, Nishant Kr. Roy, Kumari Rashmi

Judgement

Rajesh Kumar, J

The applicant who is in custody since 28.04.2023 has approached this Court for grant of regular bail in connection with Sector 4 P.S. Case No.62/2023, registered for the offence under Sections 387/34 of Indian Penal Code and Section 27 of the Arms Act, pending in the court of learned Judicial Magistrate, 1st Class, Bokaro.

It has been submitted by learned senior counsel for the applicant(s) that complete set of F.I.R. alongwith its enclosure have been annexed with this bail application and there is no suppression on his/her part.

Innocence has been claimed and undertaking has been given for participation in the trial. It has been submitted by learned senior counsel for the applicant that except suspicion and confession there is no other material against this applicant. On above basis prayer for bail has been made.

Learned A.P.P. has opposed the prayer for bail of the applicant and submitted that there is criminal antecedent of similar nature against this applicant.

Considering the materials available on record, I am inclined to enlarge the

applicant on bail. Accordingly, the applicant, named above, is directed to be released on bail, on furnishing bail bonds of Rs.10,000/- (Ten thousand only) with two sureties of the like amount each to the satisfaction of learned Judicial Magistrate, 1st Class, Bokaro in connection with Sector 4 P.S. Case No.62/2023, subject to the condition that this applicant will report once in a month before the concerned police station, till the conclusion of trial. Further, the applicant will submit self-attested copy of his/her/their Aadhaar Card and also give his/her/their mobile number before the learned court below which he/she/they will not change during pendency of this case without prior permission of the court.